

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**M.A. No. 62/468/2021
in
T.A. No. 62/6694/2020**

This the 12th day of March, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Altaf Hussain Kalas Aged 36 years, Son of Ghulam Hassan Kalas, Resident of Thiyoong Kangan.

.....Applicant

(Advocate:- Mr. M Y Bhat)

Versus

1. State of Jammu and Kashmir through Principal Secretary to Government Home Department, Civil Secretariat, Jammu/Srinagar.
2. Director General of Police, Jammu and Kashmir, Jammu.
3. Inspector General of Police, Baramulla.
4. Senior Superintendent of Police, Baramulla.
5. Deputy Superintendent of Police, Hqrs Baramulla.
6. Additional Superintendent of Police, Baramulla.

.....Respondents

(Advocate: Mr. Amit Gupta, ld. A.A.G)

**ORDER
[ORAL]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

Learned counsel for the applicant has filed M.A. No. 62/468/2021 seeking disposal of the case on the ground that respondents shall consider his case in terms of judgement passed by the Hon'ble High Court in SWP No. 958/2012 titled Mumtaz Ahmad Lone and another vs State of J&K and ors decided vide order dated 18.09.2019.

2. In view of the limited prayer of the applicant, the T.A. is disposed of with direction to the respondents to consider the case of the applicant in terms of aforementioned judgement, if the same is applicable to his case within a period of two months from the date of receipt of certified copy of this order. It is clarified that we have said nothing on the merits of the case and the respondents would be at liberty to decide the case in accordance with law.



3. There shall be no orders as to cost.

(ANAND MATHUR)
MEMBER (A)

Arun

(RAKESH SAGAR JAIN)
MEMBER (J)